

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 163/2008

Subject: Accumulation of dues-Seeking Commission's intervention and direction for TNEB to clear the income tax dues and excess rebate availed.

Date of hearing: 11.1.2011

Coram: Dr.Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NLC

Respondent: TNEB

Parties present: Shri. N.AK.Sarma, Advocate, NLC
Shri N.Rathinasabapathy, NLC
Shri P.H.Parekh, Sr. Advocate, TNEB
Shri E.R.Kumar, Advocate, TNEB
Shri Debjyothi Bhattacharya, Advocate TNEB
Shri V.Prasad, Advocate, TNEB
Ms. Shweta Sharma, Advocate, TNEB
Ms. Maheshwari Bai, TNEB
Shri Jameel Pasha, TNEB

In terms of the directions contained in the judgment dated 10.9.2010 of the Appellate Tribunal for Electricity in Appeal No.49/2010, this petition was listed for hearing today, on the issue of refund of excess rebate availed by TNEB to NLC.

2. The learned counsel for the petitioner made submissions in the matter and could not complete the same. Further submissions would continue during the next date of hearing.

6. Matter part-heard. At the request of the parties, the petition shall be listed for hearing on 3.3.2011.

Sd/-
(Dr. N.C.Mahapatra)
Chief Advisor (Law)